

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 17434 - JK (LD) of 2025**

**DATED: - 20 - 11 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 20.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

**Annexure to the Government Order No. 17434 - JK (LD) of 2025 dated 20.11.2025.**

<b>S. No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	FIR No. 36/2022 P/S Tral, offence u/s 376 IPC, 04 POCSO Act, titled UT of J&K V/S Mohammad Iqbal Badana.	<b>Sh. Rajesh Kumar- IPS, SDPO Tral</b>
2	Junaid Ahmad Rather V/S UT of J&K ,P/S Aragam, arising in case FIR No.41/2023 U/s 377 IPC,5/6/10/12 POCSO Act	<b>Sh. Athar Samad, DySP PC Bandipora</b>
3	Wpc No. 2697/2025 titled Gulzar Ahmad Magray Vs UT of J&K and Ors	<b>Shri Abdul Majid Magray JKPS DySP (Hqrs) Pulwama</b>
4	WPC No. 2645/2025 titled Shokar Ahmad Dar Vs UT of J&K and Ors	

*Rajesh Kumar*

*Jm*